

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 208
IB-584/ND/2023

IN THE MATTER OF:

IIFCL Asset Management Company Limited ... Applicant/Petitioner

Versus

Mission Holdings Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 08.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : None

For the Respondent : None

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

There is no appearance on behalf of the parties, despite repeated calls.

In the interest of justice, the hearing is deferred to 11.06.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)